

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 404
IB-398/ND/2020**

**IN THE MATTER OF:
Ajay Singh, Ajay Chauhan**

...PETITIONER

Vs.

M/s. Trim India Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 24.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Varun Gupta, Advocate.
For the Respondent/ Corporate-debtor :Mr. Pradeep Dahia, Advocate.**

ORDER

The arguments advanced by both the Learned Counsels have been heard in part. The Learned Counsel for the Operational-creditor Mr. Varun Gupta has prayed for grant of an opportunity to file a compilation in chronology so as to assist the Tribunal to properly appreciate the stand of the Operational-creditor in the matter. The Learned Counsel for the Corporate-debtor has also submitted that he must be given an opportunity to file a reply to that if required. Therefore, let this matter be fixed on 29.01.2021 for further hearing. In the meantime the Learned Counsel for the Petitioner has to complete his filing by 05.01.2021 by serving an advance copy on the Learned Counsel for the Corporate-debtor and thereafter the Learned Counsel for the Corporate-debtor may decide to file the reply if required before the next date of

(Meenu)

hearing i.e., 29.01.2021. Both the Learned Counsels have consented to post the matter to 29.01.2021. The Learned Counsels are advised to prepare for continuation of argument and conclusion on that day.

—Sd—

(V.K. Subburaj)
Member (T)

—Sd—

(P.S.N. Prasad)
Member (J)